

MINISTRY OF LAW AND JUSTICE**(Department of Legal Affairs)****NOTIFICATION**

New Delhi, the 9th July, 2022

G.S.R. 527(E).—In exercise of the powers conferred by sub-section (1) of section 84 read with sub-section (3) of section 43C of the Arbitration and Conciliation Act, 1996 (26 of 1996), the Central Government hereby makes the following rules, namely: -

1. Short title and commencement. - (1) These rules may be called the Arbitration Council of India (Terms and Conditions and salary and allowances payable to the Chairperson and Members) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.- (1) In these rules, unless the context otherwise requires,-

(a) “Act” means the Arbitration and Conciliation Act, 1996 (26 of 1996);

(b) “Member” means a Member of the Council appointed under clauses (b) and (c) of sub-section (1) of section 43C of the Act.

(2) The words and expressions used in these rules and not defined, but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. Terms and conditions of service of Chairperson and Members.- The terms and conditions of service of the Chairperson and Member with respect to which no express provision has been made under these rules, shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers of equivalent rank in the Central Government.

4. Salary and allowances.- (1) The Chairperson, shall be paid a salary of Rs.2,25,000/- p.m. (fixed) (level 17 of the pay matrix), and other allowances and benefits, as are admissible to the Central Government officer holding the post carrying the same pay.

(2) The Member shall be paid a salary in pay level 15 (Rs. 182200 – 224100) of the pay matrix, and other allowances and benefits as are admissible to the Central Government officer holding the post carrying the same pay.

(3) In case of a person appointed as Chairperson or Member is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

5. Leave. - (1) The Chairperson or a Member shall be entitled to earned leave for thirty days for every completed year of service.

(2) The Chairperson or a Member shall be entitled for eight days casual leave in a calendar year.

(3) The payment of leave salary during leave shall be governed by rule 40 of the Central Civil Services (Leave) Rules, 1972.

(4) The Chairperson or Member shall be entitled to encashment of leave in respect of the earned leave standing to his credit, subject to the condition that maximum leave encashment, including the amount received at the time of retirement from previous service shall not in any case exceed the limit prescribed under the Central Civil Service (Leave) Rules, 1972.

6. Leave sanctioning authority.-The Chairperson shall be the competent authority to sanction leave to a Member and the Central Government shall be the competent authority to sanction leave to the Chairperson.

7. House rent allowance. - The Chairperson and the Member shall be entitled to a rent free accommodation or house rent allowance at the rate of twenty seven per-cent. of their respective basic pay.

8. Provident Fund. - The Chairperson and a Member shall be entitled to subscribe to the Contributory Pension Fund.

9. Travelling allowances. - (1) The Chairperson and a Member, while on tour, domestic or foreign, (including the journey undertaken to join the Council or on the expiry of his term with the Council to proceed to his home town) shall be entitled to travelling allowance, daily allowances, transportation of personal effects and related benefits at the same scale and at the same rates as are for the time being applicable to an officer of equivalent rank in the Central Government.

(2) The Central Government shall be the sanctioning authority for the foreign visits of the Chairperson and Members.

10. Leave travel concession. - The Chairperson and Members shall be entitled to leave travel concession at the same rates and on the same conditions as are applicable to an officer of equivalent rank in the Central Government.

11. Facility for medical treatment. - The Chairperson and Member shall be entitled to medical treatment and hospital facilities as are provided in the Central Government Health Scheme to the officers of 'Group A' of equivalent rank or where the Scheme is not available, the Chairperson and Member shall be entitled to the medical treatment and hospital facilities under the Central Services (Medical Attendance) Rules, 1944.

12. Facility of conveyance. - The Chairperson and Member shall be entitled to the facility of staff car for journeys for official and private purposes in accordance with the Staff Car Rules of the Central Government.

13. Telephone facility and entertainment expenses. - The Chairperson and Member shall be entitled for telephone facilities and entertainment expenses as are admissible to officers of equivalent rank in the Central Government.

14. Declaration of financial and other interests. - The Chairperson and Member shall, before entering upon his office, declare his assets and liabilities and financial and other interests.

15. Power to relax rules. - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by an order and for the reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

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